

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT) (Insolvency) No. 284 of 2020**

**IN THE MATTER OF:**

**Rajiv Kumar Agarwalla** **...Appellant**

**Vs**

**Rajesh Kumar Kejriwal & Ors.** **....Respondents**

**Present:**

**For Appellant: None.**

**For Respondents: Mr. Arjun Asthana and Ms. Sreenita Ghosh,  
Advocates**

**And**

**Company Appeal(AT) (Insolvency) No. 285 of 2020**

**IN THE MATTER OF:**

**Rajiv Kumar Agarwalla** **...Appellant**

**Vs**

**Mr. Jityendra Lohia** **....Respondent**

**Present:**

**For Appellant: None.**

**For Respondent: Mr. Arjun Asthana and Ms. Sreenita Ghosh,  
Advocates**

**ORDER**

**12.03.2020** Learned Counsel for Respondents/Liquidator is present. The Liquidator may file Reply Affidavit in both the Appeals with regard to the question of maintainability/limitation as well as merits of the Appeals within two weeks.

List both these Appeals on the question of limitation/maintainability and merits on **8<sup>th</sup> April, 2020**.

Parties will prepare list of dates and events showing developments in the litigation between the parties making reference to the page numbers and keep the same ready with them when the matters come up for argument on the next date.

[Justice A.I.S. Cheema]  
Member (Judicial)

[Justice Anant Bijay Singh]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)

*Akc/Mn*